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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 58/9/NCLT/AHM/2017

Coram:

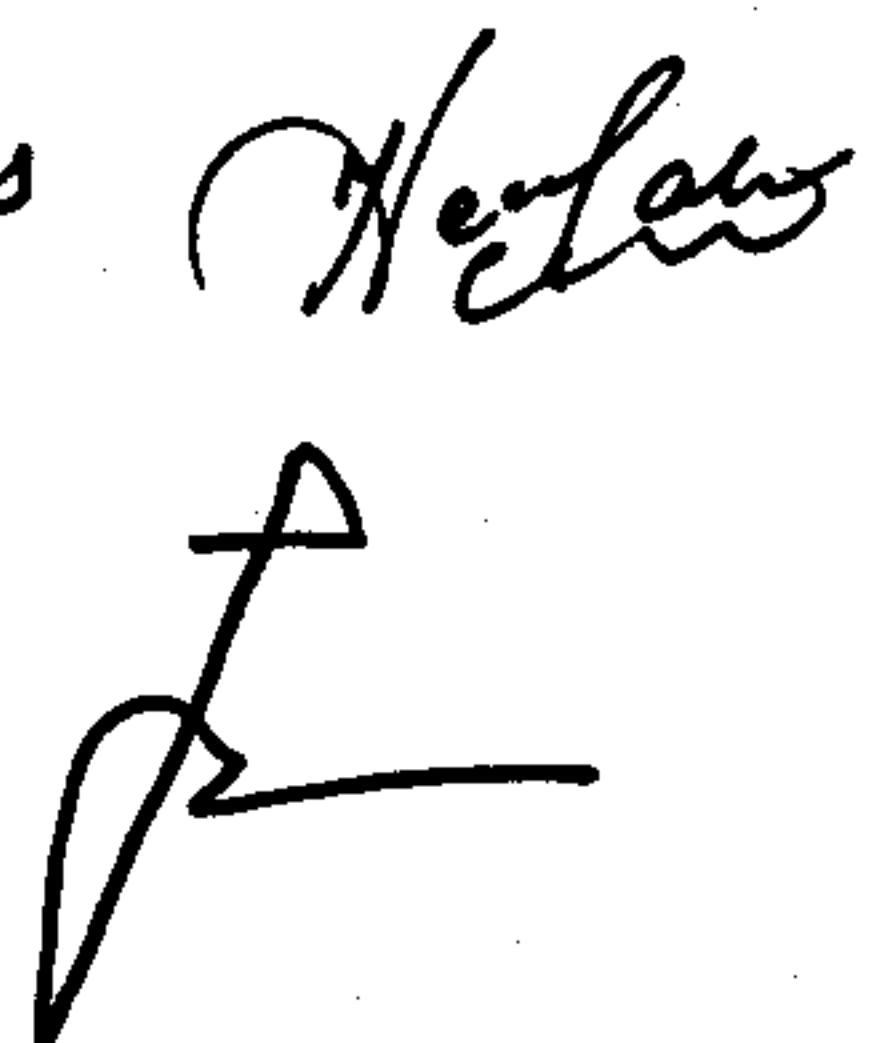
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017**

Name of the Company: Narendra & Narendra Steel Corporation
V/s.
Rajkamal Builders Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. HEM CHHAJED	CA.		
2. RAKESH MUKHIJA	Advocate	Rajkamal Builders Pvt Ltd (Respondent) Petitioner	

ORDER

Learned Advocate Mr. Rakesh Makhija present for Operational Creditor/ Applicant.
Learned FCA Mr. M S Chhajed present for present for Respondent.

Memo filed by both parties along with MOU and requested this authority to permit
to withdraw with liberty to revive the petition in case MOU is not honoured.

Applicant is permitted to withdraw the application with liberty to file fresh
application provided if it is not barred by limitation.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of August, 2017.